

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 28415/2023

(Arising out of impugned final judgment and order dated 10-11-2023 in MA No. 248/2020 passed by the High Court Of Judicature At Patna)

BANDANA KUMARI

PETITIONER(S)

VERSUS

RAVI KANT

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.266215/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. R. K . Tarun, Adv.
Capt. S.Rani, Adv.
Mrs. Aditi Shivadhatri, Adv.
Mr. R .R. Bharati, Adv.
Mr. Srimanta Ray, Adv.
Ms. Parichita Ray, Adv.
Mr. Yadav Narender Singh, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Application seeking exemption from certified copy of the impugned judgment is allowed.
2. Issue notice.
3. Till further orders, operation and implementation of the impugned judgment shall remain stayed.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)